

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V held on 20.03.2008

The Meeting No. 49/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 20.03.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. B.B.Bharti, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Assistant Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

The Agenda for individual cases for Meeting No. 49/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 49/84-ALC3/2007 MEETING DATE : 20.03.2008

1	Case No.:1/22/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:49/84-ALC3/2007 20.03.2008	Status: Approved
	HQ File : 01/83/050/00364/AM08/	RLA File : 02/24/040/00033/AM08/	Lic.No/Date:0210100892 18.05.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the Advance Authorization issued in this case by allowing 8% wastage on import item on repeat basis. The quantity of import item may be restricted to 1903.24 Kgs. The description of export may be amended to read as "Tubular Bags (Gauntlet) containing 500 Denier High Tenacity Polyester Yarn 1762.26 Kgs".			
	Export item	Export Qty.	Import item	Qty. allowed
	Tubular Bags (Gauntlet) containing Polyester Yarn (1762.26 Kgs)	58742 Nos.	Polyester Yarn, T/C: 500 Denier High Tenacity	1903.24 Kgs
RLA shall be advised to issue Advance Authorization under this category and accordingly adhoc norms shall be allowed for one year.				

2	Case No.:2/46/84-ALC3/2007	Party Name:KESH KNITWEAR PRIVATE LIMITED	Meet No/Date:49/84-ALC3/2007 20.03.2008	Status: Withdrawn
	HQ File : 01/84/050/00276/AM08/	RLA File : 31/24/040/00058/AM08/	Lic.No/Date:3110029268 21.05.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 19.07.2007 and approved (F.No.01/84/162/368 /AM08-DES-V). It was therefore decided to withdraw the case from agenda.			

3	Case No.:16/46/84-ALC3/2007	Party Name:CHELSEA MILLS	Meet No/Date:49/84-ALC3/2007 20.03.2008	Status: Deferred
	HQ File : 01/84/050/00290/AM08/	RLA File : 05/24/040/00205/AM08/	Lic.No/Date:0510204724 11.06.2007	Defer Date: 17.04.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the reply called for from R.A is still awaited. It was therefore decided to remind them and defer the case for relisting on 17.04.2008.			

4	Case No.:24/46/84-ALC3/2007	Party Name:CALICO TRENDS	Meet No/Date:49/84-ALC3/2007 20.03.2008	Status: Deferred
	HQ File : 01/84/050/00298/AM08/	RLA File : 06/24/040/00005/AM08/	Lic.No/Date:0610012078 22.06.2007	Defer Date: 17.04.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the reply called for from R.A is still awaited. It was therefore decided to remind them and defer the case for relisting on 17.04.2008.			

5	Case No.:44/46/84-ALC3/2007	Party Name:V AND S INTERNATIONAL P.LTD.,	Meet No/Date:49/84-ALC3/2007 20.03.2008	Status: Deferred
	HQ File : 01/84/050/00318/AM08/	RLA File : 05/24/040/00372/AM08/	Lic.No/Date:0510207141 03.08.2007	Defer Date: 17.04.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the reply called for from R.A is still awaited. It was therefore decided to remind them and defer the case for relisting on 17.04.2008.			

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Case No.: 47/27/83- ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:49/84- ALC3/2007 20.03.2008	Status: Approved
HQ File : 01/83/050/01121/AM08/	RLA File : 02/24/040/00166/AM08/	Lic.No/Date:0210103893 06.09.2007	
Decision: The Committee considered the case as per agenda alongwith other relevant papers. The Committee recalled its earlier decision and decided to ratify the Advance Authorization issued in this case by allowing 8% wastage on import item on repeat basis. The quantity of import item may be restricted to 1870.22 Kgs. The description of export may be amended to read as “ Tubular Bags (Gauntlet) containing 500 Denier High Tenacity Polyester Yarn 1731.69 Kgs”.			
Export item	Export Qty.	Import item	Qty. allowed
Tubular Bags (Gauntlet) containing Polyester Yarn (1731.69 Kgs)	57723 Nos.	Polyester Yarn, T/C: 500 Denier High Tenacity	1870.22 Kgs
RLA shall be advised to issue Advance Authorization under this category and accordingly adhoc norms shall be allowed for one year			

7	Case No.:92/46/84-ALC3/2007	Party Name:CELEBRITY FASHIONS LTD.,	Meet No/Date:49/84-ALC3/2007 20.03.2008	Status: Deferred
	HQ File : 01/84/050/00366/AM08/	RLA File : 04/24/040/00279/AM08/	Lic.No/Date:0410092058 13.11.2007	Defer Date: 17.04.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the reply called for from R.A is still awaited. It was therefore decided to remind them and defer the case for relisting on 17.04.2008.</p>			

Case No.:96/46/84-ALC3/2007	Party Name: DIGNITY INNOVATIONS,	Meet No/Date: 49/84-ALC3/2007 20.03.2008	Status: Approved
HQ File : 01/84/050/00370/AM08/	RLA File : 04/24/040/00305/AM08/	Lic.No/Date: 0410092651 11.12.2007	
Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No. 37(5)/115/07-08/Hosy. dated 10.03.2008 as detailed below: -			
Export item	Export Qty.	Import item	Qty. allowed
Men's cargo Pant made of 100% cotton fabric, GSM- 195+/-10% (Style No. 10W40 BETE)	780 Pcs	100% cotton fabric, GSM- 195+/-10%	2.97 Sq mtrs./Pc
Men's cargo ¾ Pant made of 100% cotton fabric, GSM- 195+/-10% (Style No. 43W03 CAPRI)	470 Pcs	100% cotton fabric, GSM- 195+/-10%, GSM- 230+/-10%	3.15 Sq mtrs./Pc
Men's cargo Shorts made of 100% cotton fabric, GSM- 195+/-10% (Style No. 11W03 STAR)	1520 Pcs	100% cotton fabric, GSM- 195+/-10% GSM- 230+/-10%	2.25 Sq mtrs./Pc
Men's cargo Pant made of 97% cotton 3% spandex fabric, GSM- 233+/-10% (Style No. 10W38 CHARTERS)	1100 Pcs	97% cotton 3% Spandex fabric, GSM- 233+/-10%	3.06 Sq mtrs./Pc
Men's cargo Pant made of 97% cotton 3% spandex fabric, GSM- 233+/-10% (Style No. 10W39 RIO)	400 Pcs	97% cotton 3% Spandex fabric, GSM- 233+/-10%	3.06 Sq mtrs./Pc
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.			

Manually generated agenda cases

Case No.1016	M/s.Nirvan Clothing Company Ltd.
NC 49/08 dt. 20.03.2008	F.No. 01/84/50/510/AM-05/DES-V
Ratification of input output norms against Advance Authorization No. 0510147346 dt. 31.12.2004.	

Decision: The Committee considered the case as per agenda and observed that case is under examination of DC (MSME) for review its earlier comments. In view of this Committee decided to defer the case for re-listing on 17.04.2008.

Case No.1017	M/s.Nirvan Clothing Company Ltd.
NC 49/08 dt. 20.03.2008	F.No. 01/84/162/1119/AM-08/DES-V
Request for permission of redemption against Advance Authorization No. 0510136946 dt. 06.09.2004.	

Decision: The Committee considered the case as per agenda and observed that nobody appeared for Personal Hearing granted to them to explain the case. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.1018	M/s. Fiber Wonders
NC 49/08 dt. 20.03.2008	F.No. 01/84/162/1230/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 1010027287 dt. 11.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been transferred from DES-VI. The Committee considered this case and after detailed deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 2% wastage on import item i.e of 'Relevant PVC backed Coir matting in roll form' of relevant thickness.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1019	M/s. Chelsea Mills
NC 49/08 dt. 20.03.2008	F.No. 01/84/50/722/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No. 0510175922 dt. 07.02.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that case is under examination of DC (MSME) for review its earlier comments. In view of this Committee decided to defer the case for re-listing on 17.04.2008.

Case No.1020	M/s. Chelsea Mills
NC 49/08 dt. 20.03.2008	F.No. 01/84/50/193/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No. 0510159643 dt. 10.06.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that in this case norms in respect of all items of import have already been decided by NC except import item at S.No. 8 i.e Woven/Non woven interlining for use in Garments. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow import item at S.No. 8 @ 0.25 Sq mtrs./Pc against the Advance authorization issued in this case.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1021	M/s. Gartex Insta apparels.
NC 49/08 dt. 20.03.2008	F.No. 01/84/50/527/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No. 0710050295 dt. 26.02.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the copy of relevant details to the representative of DC (MSME) present in the meeting for examination and comments. In view of this Committee decided to defer the case for re-listing on 17.04.2008.

Case No.1022	M/s. Amrit Export Pvt. Ltd.
NC 49/08 dt. 20.03.2008	F.No. 01/84/50/283/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No. 0210093721 dt. 15.09.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that in this case NC has already decided the norms as per written comments of TC, Mumbai conveyed vide their letter dated 29.01.2007 and on subsequent representation of the applicant firm, case was referred to TC, Mumbai for their comments. Now, TC, Mumbai have sent their revised written comments in this case. The Committee after detailed deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per revised comments of TC, Mumbai conveyed vide letter dated 01.10.2007 in partial modification of its earlier decision taken on 22.02.2007 as detailed below :-

- (i) The import item at S.No.5 i.e Button may be allowed on net to net basis with accountability clause;
- (ii) The import item at S.No.6 i.e Velcro (Sizes : 6 cms x 2 cms, 4.5 cms x 2 cms, 6 cms x 2 cms and 6.5 cms x 2 cms) may be allowed on net to net basis with accountability clause;
- (iii) The import item at S.No.7 i.e Size label may be allowed on net to net basis with accountability clause.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1023	M/s. Shubh Swasan India Pvt. Ltd., Chennai.
NC 49/08 dt. 20.03.2008	F.No. 01/84/50/189/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0410091472 dt. 11.10.2007.	
RLA, Chennai. Ref. No.04/24/40/233/AM08.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

- (i) The import item at S.No.1 may be allowed with 3% wastage i.e total 99910 Metrs may be allowed.
- (ii) The import item at S.No.2 may be allowed with 2.5% wastage i.e total 1478 Kgs. may be allowed.
- (iii) The description of export product may be amended to read as "Fusible Thermo bonded nonwoven interlining fabric coated with Co-Poyamide Hotmelt Adhesive, width1.03 mtrs (103 Cms)".

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1024	M/s. R.B.R. Garments (P) Ltd., Tirupur.
NC 49/08 dt. 20.03.2008	F.No. 01/84/162/745/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 3210036020 dt. 21.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	
RLA, Coimbatore. Ref. No.32/24/40/030/AM08.	

Decision: The Committee considered the case as per agenda and observed that case is under examination of DC (MSME) for review its earlier comments. In view of this Committee decided to defer the case for re-listing on 17.04.2008.

Case No.1025	M/s. Welspun Syntex Ltd., Mumbai.
NC 49/08 dt. 20.03.2008	F.No. 01/84/50/121/AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310437690 dt. 30.7.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision: The Committee considered the case as per agenda and observed that the comments called for from Jt.DGFT (OPH) are still awaited. It was therefore deiced to remind him and defer the case for re-listing on 17.04.2008.

Case No.1026	M/s. Welspun Syntex Ltd., Mumbai.
NC 49/08 dt.20. 03.2008	F.No. 01/84/50/160/AM-08/DES-V
Re-fixation of input output norms against Advance Authorization No.0310441964 dt. 6.9.2007	

Decision: The Committee considered the case as per agenda and observed that the comments called for from Jt.DGFT (OPH) are still awaited. It was therefore decided to remind him and defer the case for re-listing on 17.04.2008.

Case No.1027	M/s. Karigar
NC 49/08 dt. 20.03.2008	F.No. 01/84/50/160/AM-08/DES-V
Fixation of input output norms against Advance Authorization No.0310430563 dt. 24.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision: The Committee considered the case as per agenda and observed that this case has been referred by PC-IV for comments of NC-V. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that as per the specific designs of the chairs, the leather used therein has an average wastage of 20% from the supply design dimensions, which also includes wastage at hide stage at the time of manufacturing. In view of this Committee decided to allow 1560 Sq ft. in this case. The description of export product shall be read as “ Cushioned Chair with imported full grain and Aniline dyed leather of thickness of 1.4mm to 1.6 mm (total net content of finished leather 1300 sq ft.)”. The description of import item shall be read as “ Upholstery finished leather in hide (full grain Aniline dyed)”.

DES-VI Section may be informed accordingly for their necessary action.

Case No.1028	M/s. Tesa Tapes (India) Pvt. Ltd., Distt. Raigad.
NC 49/08 dt. 20.03.2008	F.No. 01/84/162/1183/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0310456815 dated 8.1.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not submitted the information/documents called for by DC (MSME) vide letter dated 22.02.2008, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.1029	M/s. Shahi Exports Pvt. Ltd., Bangalore.
NC 49/08 dt. 20.03.2008	F.No. 01/84/162/1184/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0710055504 dated 18.1.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37(5)/121/07-08/Hosiery dated 18.03.2008 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Ladies Tops made of 92% Cotton 8% Spandex Jersey Knitted Fabric GSM – 135+/-10% Style No. 217410	42000 Pcs	92% Cotton 8% Spandex Jersey Knitted Fabric GSM-135 +/-10%	1.24 Sq. Mtrs.

The GSM shall match in both import & export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.1030	Reg. Contents of Minutes/Action Points emerging out of Open House Meeting held at Ludhiana on 22.12.2007.
NC 49/08 dt. 20.03.2008	F.No. 01/84/162/1079/AM-08/DES-V
Review in the SION at General Note for Textile.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the comments called for from DC (MSME) vide their letter dated 10.03.2008. The Committee observed that the technical feature of the two items i.e Acrylic Tow and Acrylic fibre are of different technical parameters. Hence, it is not possible to include as an alternative of Staple fibre as wastage will vary to convert both the materials into the same product, while fixing the norms. In view of this Committee decided that it is not possible to modify the existing S. No. 6 of General note for Textiles, hence, it is not possible to accede to the request.

DES-II Section may be informed accordingly.

Case No.1031	M/s. Orient Fashion Exports (India) Pvt. Ltd.,
NC 49/08 dt. 20.03.2008	F.No. 01/84/162/589/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510205778 dated 04.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the copy of relevant details to the representative of DC (MSME) present in the meeting for examination and comments. In view of this Committee decided to defer the case for re-listing on 17.04.2008.

Case No.1032	M/s. Orient Fashion Exports (India) Pvt. Ltd.,
NC 49/08 dt. 20.03.2008	F.No. 01/84/162/590/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510205037 dated 18.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the copy of relevant details to the representative of DC (MSME) present in the meeting for examination and comments. In view of this Committee decided to defer the case for re-listing on 17.04.2008.

Case No.1033	Letter received from TEXPROCIL- M/s Madura coats (P) Ltd.
NC 49/08 dt. 20.03.2008	F.No. 01/84/162/1110/AM-08/DES-V
Fixation of SION for export of 100% cotton sewing thread.	

Decision: The Committee considered the case as per agenda and decided to advise TEXPROCIL to furnish the consumption/production data in respect of 3-4 different firms for the last 3 years. The case will be re-opened on receipt of the same from Council. Firm may be also advised to follow up the matter with Council.

Case No.1034	Recd. from PC-I Section, DGFT, New Delhi.
NC 49/08 dt. 20.03.2008	F.No. 01/94/180/945/AM08/PC-I
Regarding issue of Scrip under the Target Plus Scheme by Jt.DGFT, Mumbai – reference received from Commissioner of Customs, Kandla.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been referred from PC-I Section seeking clarification as to whether SAN Resin can be allowed as an input under TPS. The Committee observed that description of SAN Resin is non-specific and does not reveal the nexus with the product exported in this case. In view of this Committee decided to call the representative of Apparel Export Promotion Council (AEPC) before Norms Committee meeting to be held on 17.04.2008 alongwith documentary details of export product and import items under this scheme. Joint DGFT, Mumbai may also be advised to issue suitable instructions to the applicant firm- M/s Aunay Fab Limited, Ahmedabad to appear before the Norms Committee (Textile & Leather) meeting to be held on 17.04.2008 alongwith technical person to explain the nexus between imported items with export product under the TPS.

PC- I Section may be informed accordingly.

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